Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons)Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	22/2	claims received	Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted		admitted	,		
1	Secured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00	1	No claims have been received from this category of creditor by RP till 21st July, 2022
2	Unsecured financial creditors belongingto any class of creditors	0	0.00		0.00			0.00	2	No claims have been received from this category of creditor by RP till 21st July, 2022
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,93,34,36,051.48	4	5,87,84,36,051.48	0.00	6,00,00,000	0.00	3	×
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	13	26,95,69,73,350.90	13	24,94,46,91,829.90	0.00	1,35,00,00,000	66,22,81,521.00	4	
5	Operational creditors (Workmen)	0	0.00	0	0.00	0.00	0.00	0.00	5	No claims have been received from this category of creditor by RP till 21st July, 2022
6	Operational creditors (Employees)	1	2,55,461	0	0.00	0.00	0.00	2,55,461	6	
7	Operational creditors (Government Dues)	1	63,13,258.00	0	0.00	0.00	0.00	63,13,258.00	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	3,11,62,000.00	0	0.00	0.00	0.00	3,11,62,000.00	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0.00	0	0.00	0.00	0.00	0.00	9	No claims have been received from this category of creditor by RP till 21 st July, 2022
	Total	21	32,92,81,40,121.38	17	30,82,31,27,881.38	0.00	1,41,00,00,000	70,00,12,240.00		



Notes:

- 1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
- 2. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.



Annexure – 8 Name of the Corporate debtor: Rajesh Construction Company Private Limited; Date of commencement of CIRP 13th May, 2021;

List of creditors as on: 21st July, 2022 List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim			Details of clai	im admitted			Amount of contingent	any mutual		claimunder	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount coveredby security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	dues, that maybe set- off	ad-mitted	verification	
	IDBI Trusteeshi p Services Limited		17,70,000.0		Unsecured	NA	NA	No	NA	0.00	0.00	0.00	17,70,000	
	Suzlon Global Services Limited	02.06.2021	2,93,92,000.		Unsecured	NA	NA	No	NA	0.00	0.00	0.00	2,93,92,000	
TOTA	AL.	70	3,11,62,000							0.00	0.00	0.00	3,11,62,000	

